



Government of Jammu and Kashmir
Civil Secretariat Home Department
Srinagar/Jammu.

NOTIFICATION

Srinagar, the 26th August, 2019

SRO:- 513 Whereas, on 11.11.2018 Police Station, Pattan received a docket from SI Zakir Hussain No. 1156299 of Police Component Pattan to the effect that while conducting naka checking, one scooty without registration No. plying from Pattan towards Srinagar was intercepted and the rider and pillow rider who were later on identified as 1. Owais Farooq Lone S/O Farooq Ahmad Lone R/O Maisuma Srinagar and 2. Arbaz Hussain Bhat S/O Gh Hussain Bhat R/O Karimabad Pulwama were subject to personal search and during search 02 Grenades were recovered from Owais Farooq Lone and 53 rounds of Ak-47 were recovered from Arbaz Hussain Bhat; and

2. Whereas, a case FIR No.213/2018 U/S 7/25 A Act, 18,20 UAPA, 1967 was registered at Police Station, Pattan and investigation was taken up; and

3. Whereas, during the course of investigation statement of witnesses acquainted with facts and circumstances of case were recorded under relevant provisions of law and placed on record. Site Plan of place of occurrence was also prepared. Arms ammunition recovered from the accused persons Owais Farooq Lone and Arbaz Hussain Bhat were seized as piece of evidence and seizure memo was prepared. The motorcycle without valid documents was also seized as piece of evidence. Investigation conducted revealed that accused Owais Farooq Lone and Arbaz Hussain Bhat are OGWs of HM outfit and had acquired illegal arms with the intention to commit subversive activities in valley. Evidence collected has prima facie established the commission of offences punishable u/s 7/25 A. Act, 18,20 UAP Act 207 M.V Act, 1988 against accused 1. Owais Farooq Lone S/O Farooq Ahmad Lone R/O Maisuma Srinagar and 2. Arbaz Hussain Bhat S/O Gh Hussain Bhat R/O Karimabad Pulwama and investigation of case has been concluded as proved against them; and

4. Whereas, the Authority appointed by the State Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently scrutinized the Case Diary file and all the other relevant documents relating to the case and has come to a definite

conclusion that this is a fit case for accord of prosecution sanction against the said accused persons; and

5. Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government is of the view that there is sufficient material and evidence available against the accused persons for their prosecution under the aforesaid provisions of law.

Now, therefore, in exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government hereby accords sanction for launching prosecution against the accused persons namely 1. Owais Farooq Lone S/O Farooq Ahmad Lone R/O Maisuma Srinagar 2. Arbaz Hussain Bhat S/o Gh Hussain Bhat R/O Karimabad Pulwama for the commission of offences punishable U/S 18 and 20 of Unlawful Activities (Prevention) Act, 1967 arising out of FIR No.213/2018 of P/S Pattan.

By order of Government of Jammu and Kashmir.

Sd/-

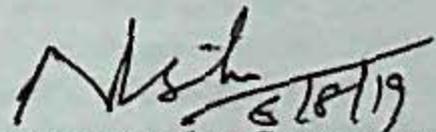
Principal Secretary to the Government
Home Department

No. Home/Pros/68/2019

Dated: 26.08.2019

Copy to:-

1. Director General of Police, J&K, Jammu. This has reference to his letter No. Legal/Sanc-161/S/2018/26863-65 dated 07/05/2019. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
2. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs. (w.7.s.c.)
3. Private Secretary to Principal Secretary to the Government, Home Department.
4. Stock file.



Under Secretary to the Government
Home Department